

**Central Administrative Tribunal
Principal Bench, New Delhi**

O.A.No.100/3247/2012

Monday, this the 1st day of August 2016

**Hon'ble Mr. Justice Permod Kohli, Chairman
Hon'ble Mr. K.N. Shrivastava, Member (A)**

Parwati Kujur
d/o late Mr. L Kujur
r/o Qrt. No.7K, Block-7
Police Colony Model Town
New Delhi

..Applicant
(Mr. M.K. Bhardwaj and Mr. M.D. Jangra, Advocates)

Versus

1. Lt. Governor
NCT of Delhi
Raj Niwas, Delhi
2. Union of India through Addl. Secretary (UT)
Ministry of Home Affairs
North Block, New Delhi
3. Union of India through the Jt. Secretary (UT)
Ministry of Home Affairs
Govt. of India
North Block, New Delhi
4. Delhi Police
Through the Commissioner of Police
Police Headquarters, IP Estate, ITO
New Delhi
5. Dy. Commissioner of Police (Estt.)
Police Headquarters
IP Estate, ITO, New Delhi
6. Dy. Commissioner of Police
South East Distt.
Sarita Vihar, New Delhi
7. Ms. Meena Naidu
Assistant Commissioner of Police
Rashtrapati Bhawan, New Delhi

8. Sita Ram Meena
Assistant Commissioner of Police
Special Branch, Asif Ali Road
Delhi

..Respondents

(Mr. R.N. Singh and Mr. Amit Sinha, Advocates for respondent Nos. 2 & 3 – Mr. Anil Singal, Advocate for Mrs. P.K. Gupta, Advocate for respondent Nos. 1, 4, 5 & 6 – Nemo for respondent Nos. 7 & 8)

O R D E R (ORAL)

Justice Permod Kohli:

The applicant was promoted as Inspector (Executive) in Delhi Police in the year 1998. She belongs to scheduled tribe category. She was considered for promotion in the year 2010, precisely on 16.04.2010 to the post of Assistant Commissioner of Police, i.e., induction into the entry grade of DANIPS. She was, however, found unfit during the five assessment years on account of penalty of forfeiture of one year's service permanently, and her juniors were promoted. The applicant made representations against her non-promotion/induction into DANIPS. It is alleged that in the year 2012 also, the applicant was ignored and her juniors were promoted. It is, however, admitted that on 03.11.2011, she was given duties of Assistant Commissioner of Police. These duties were, however, withdrawn on 14.09.2012. The grievance of the applicant is that in subsequent Departmental Promotion Committees (DPCs) also, she was ignored for promotion and juniors were promoted. The applicant has accordingly sought a direction to the respondents to decide her representations dated 19.06.2011, 10.07.2010 and 11.07.2012. The applicant has also prayed for a direction to the respondents to consider her for promotion / induction as Assistant Commissioner of Police from the date her juniors, namely, Ms.

Meena Naida (respondent No.7) and Mr. Sita Ram Meena (respondent No.8), were promoted.

2. At this stage, Mr. Bhardwaj, learned counsel appearing for the applicant submits that the representations referred to in the relief are old ones and the applicant may be permitted to make a fresh representation with all necessary details. His prayer is now confined for a direction to consider the representation, which the applicant intends to make.

3. In the above circumstances, without going into the merits of the controversy in the matter, we dispose of this Application with the direction that if the applicant submits a detailed representation within two weeks from today, the same shall be considered by the competent authority within a period of two months thereafter by passing a reasoned and speaking order.

(K.N. Shrivastava)
Member (A)

(Justice Permod Kohli)
Chairman

August 1, 2016
/sunil/